# GOVERNMENT OF INDIA MINISTRY OF DEFENCE DEPARTMENT OF DEFENCE

### **LOK SABHA**

## **UNSTARRED QUESTION NO.624**

TO BE ANSWERED ON 16<sup>th</sup> SEPTEMBER, 2020

### PROCUREMENT OF PINAKA ROCKET LAUNCHERS

624. SHRI BHOLA SINGH:

SHRI VINOD KUMAR SONKAR:

SHRI RAJA AMARESHWARA NAIK:

DR. SUKANTA MAJUMDAR:

Will the Minister of DEFENCE j{kk ea=h be pleased to state:

- (a) whether the Defence Ministry signed a deal with two leading domestic defence majors to procure Pinaka rocket launchers for six Army regiments and if so, the details thereof;
- (b) whether the Ministry has hastened the process of restructuring the armed forces as the new air defence command proposed to be set up under the Indian Air Force (IAF) at Prayagraj, Uttar Pradesh and if so, the details thereof; and
- (c) the other new steps being taken by the Ministry during the COVID-19 pandemic in the Country?

#### A N S W E R

MINISTER OF STATE
IN THE MINISTRY OF DEFENCE

(SHRI SHRIPAD NAIK)

- (a) The Government of India has signed contracts with M/s Tata Power Company Limited (TPCL) and M/s Larsen & Toubro (L&T) on 31<sup>st</sup> August, 2020 for supply of Pinaka Regiments.
- (b) Creation of an Air Defence Command under Indian Air Force with integrated resources of the three Services is under consideration with Department of Military Affairs (DMA).
- (c) MoD (Acq) has issued following orders on Force Majeure (FM) in capital acquisition contracts with Indian Contractors/Sellers/Vendors due to COVID-19 measures:
  - (i) Force majeure shall be applicable for a period of four months i.e. 25<sup>th</sup> March, 2020 to 24<sup>th</sup> July, 2020.

- (ii) Duration of this Force Majeure will be excluded while calculating the delay in delivery of contracted equipment/service and imposition of Liquidated Damages (LD) charges.
- (iii) Interim and Final Delivery Period of the stage(s) of the contract that affected by lockdown, will stand extended by four months without imposition of any LD charges. However, the Vendor is free to deliver the item well within the extended Delivery Period (DP) on account of FM.
- (iv) No separate contract specific amendments are required to be made to give effect to this order.
- (v) The vendors to be intimated about the above mentioned amendment to the concerned capital acquisition contracts on account of Force Majeure (FM).

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